IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-347/ND/2017

In the matter of:

Blue Water Motions Pictures (P) Ltd.

....PETITIONER

SECTION:

Under Section 252

Order delivered on 29.11.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Saral Sharma, Advocate &

Mr. Gursat Singh, Advocate

For the Respondent/Corporate Debtor:

For the RD(N)

: Mr. Manish Raj, Co. Prosecutor

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel, Income tax department

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the ROC is also present and seeks some more time to file its reply to the appeal. Taking into consideration the said representation, two weeks time is granted to ROC to file its reply finally. In the meanwhile, the petitioner will also take notice to the Income tax Department as well as furnish a copy of the Appeal along with the annexures to the Ld. Counsel, Ms. Lakshmi Gurung, Standing Counsel appearing before this Tribunal for income tax matters. Income tax Department to respond on or before the next date of hearing in relation to the Company petition by filing its observations/objections, if any.

Post the matter on 15.1.2018.

(R. VÄRADHARAJAN) MEMBER (JUDICIAL)

Surjit 29.11.2017